

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.18/2018
with
CP NO.240/Chd/Hry/2017**

In the matter of:

Online 24x7 India Pvt.Ltd.	...Petitioner
Vs.	
Registrar of Companies, NCT of Delhi & Haryana	...Respondent

Present: Mr.Deepankur Sharma, Advocate for petitioner
Mr.R.S.Badhran, Advocate with Ms.Kavita Srivastava,
Chief Manager for Bank of India
Mr.Mahinder Singh Pachouri, (ROC Chandigarh)
for the respondent.

Mr.R.S.Badhran, Advocate has filed Memo of Appearance and seeks time to file Power of Attorney. Chief Manager, Bank of India present has filed copy of the letter received from the Income Tax Department dated 11.01.2018. Copy of the same be supplied to the counsel opposite during course of the day. Registrar of Companies, NCT of Delhi & Haryana has filed his report.

The matter is adjourned for arguments to 28.02.2018. Power of Attorney and response to the letter of Income Tax Department received by the Bank be also filed by the petitioner at least three days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

January 25, 2018
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